

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 13.04.2000

CP No. 86/95 (OA No.87/92)

Chittar Mal Nayak S/o Shri Suwalal Nayak, aged about 33 years
R/o Near Bhumi Vikas Bank, Chomu, Distt. Jaipur.

.. Petitioner

Versus

1. Shri Shromani Sharma, Regional Director, Development Commissioner, New Delhi.
2. Shri B.L.Meena, Assistant Director, Development Commissioner, Jhotwara Road, Jaipur.
3. Shri S.F.Sharma, Assistant Director, Development Commissioner, CWT Service Centre at Office Mirthal, Distt. Gurdaspur.
4. Shri G.F.Sharma, Carpet Training Officer, Development Commissioner, Sulyali Teh. Morpur, Distt. Kangara, Himachal Pradesh.

.. Respondents

Mr. C.B.Sharma, proxy counsel for Mr. Rajendra Soni, counsel for the petitioner

Mr. Hemant Gupta, proxy counsel for Mr. M. Rafiq, counsel for the respondents

CORAM:

Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

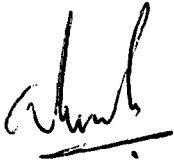
Hon'ble Mr. N.P.Nawani, Administrative Member

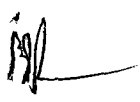
ORDER

Per Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

It is submitted by the complainant that in compliance of the order of this Tribunal dated 3.3.1994 passed in OA No. 87/92, the applicant has been taken on duty. If that is so, the order of this Tribunal has been complied with and this Contempt Petition does not survive. Accordingly we pass the order as under:

The Contempt Petition is dismissed. If the applicant has any grievance regarding certain conditions in the order taking him back on duty, it is open to him to prefer a separate OA.


(N.P.NAWANI)
Adm. Member


(B.S.RAIKOTE)
Vice Chairman